

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.547/2020

RAM KISHORE

Plaintiff

Versus

MANJU @ POONAM

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:28/09/2020

Present:- Gaurav Bhardwaj, counsel for plaintiff.

Rajender Prasad Sarvan, counsel for defendant no.1
alongwith defendant no.1.

Sh. Arpit Jain, counsel for defendant no.2 alongwith
defendant no.2.

Let vakalatnama be filed on behalf of defendant no.2
electronically during the course of the day mentioning therein all the
particulars i.e. Whatsapp mobile number, email address and complete
address, etc.

Counsel for defendant no.1 submits that he has not received
the copy of plaint alongwith entire set of documents and application.
Counsel for plaintiff submits that he has already supplied the complete
paper book several times.

However, in order to avoid any controversy, let complete set
of documents alongwith plaint and applications, filed by the plain tiff on
record, be again supplied to the counsel for defenda nt no.1 within two
days from today electronically.

Let written statement be filed on behalf of defendant no.2
within 30 days after supplying advance copy to the opposite party
electronically.

(Contd.....)

(Contd.....)

Replication was filed on behalf of plaintiff to the written statement of defendant no.1 on 24/09/2020.

Put up for arguments on the interim injunction application on 11/11/2020. Further, the ad-interim injunction granted vide order dt.28/08/2020 is extended till next date of hearing.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.28/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.613/2020

LAXMAN

Plaintiff

Versus

SHOBRAJ

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:28/09/2020

Present: - Sh. Sudhir Mendiratta, counsel for plaintiff.

Counsel for plaintiff submits that he will file fresh application u/o VI R.17 CPC for amendment of the plaint. He further submits that the application could not be prepared as the plaintiff is hospitalized.

Put up for further proceedings on 28/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi

dt.28/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.679/2020

GEORGE T. RAMANI

Plaintiff

Versus

RAJESH SHARMA

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:28/09/2020

Present:- Sh. Amarendra Choubey, Ld. Counsel for plaintiff.

Counsel for plaintiff submits that in compliance of the order dt.10/09/2020, he has filed the pleadings i.e. copy of Writ Petition bearing No.WP (C) No.7452/2019 pending before the Hon'ble High Court of Delhi. He further states that he has also filed the copy of the orders passed in the said Writ Petition in pursuance of the order passed by this court.

Further, he seeks some time to amend the plaint in terms of the last order by stating that plaintiff is residing in USA and some more time is needed.

At request, put up for further proceedings on 03/12/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.28/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.681/2020

Baldev Verma

Plaintiff

Versus

Paras Verma

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:28/09/2020

Present: - Sh. Rajesh Kumar Sharma, counsel for plaintiff.

Sh. Manjit Singh, counsel or defendant no.1.

Ms. Seema Kushwaha and Sh. Jitender Jha, counsels for
defendant no.2,3 & 4.

Let vakalatnama be filed on behalf of defendants electronically within three days from today mentioning therein all the particulars i.e. Whatsapp mobile number, email address and complete address, etc.

Let written statement alongwith reply to the interim injunction application be filed within 30 days from today after supplying advance copy to the opposite party electronically.

Further, this court has not received the injunction application. Plaintiff is directed to supply the entire copy of plaint alongwith application and documents in one pdf file and file the same electronically on the official email address of this court i.e. readercj02west@gmail.com.

Parties are also directed to file the original signed copies of the pleadings/documents physically in the court before the next date of hearing.

(Contd.....)

(Contd.....)

Let the matter be listed for arguments on injunction application/further proceedings on 10/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.28/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.51/2019

EXIMCORP INDIA PVT LTD

Plaintiff

Versus

VIKRAM CHAUDHARY

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:28/09/2020

Present:- Ms. Shweta Bari, counsel for plaintiff.

Final arguments heard in the matter.

Put up for clarifications if any on 14/10/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.28/09/2020

IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-02
(WEST), TIS HAZARI COURT, DELHI

SUIT NO. **/2020**

Sh. Rajesh Uppal

Plaintiff

Versus

Sh. Balvinder Singh

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:28/09/2020

Present: - Sh. A.K. Tripathi, Ld. Counsel for plaintiff.

Arguments heard on the point of consideration. It appears that the plaintiff has filed the present plaint after scanning the plaint, documents and affidavit through some mobile phone and, therefore, the plaint and documents are not legible and are not clearly visible.

Plaintiff is hereby directed to scan the entire plaint, documents, affidavit and application properly and then file the same on the official email address of this court i.e. readercj02west@gmail.com.

Let the complete original paper book be filed in physical form in court within three days from today.

Perusal of the plaint reveals that the plaintiff has sought possession against the defendant who is alleged to be a trespasser in the suit property. In such a case, as per Section-7(v) of the Court Fees Act, the suit has to be valued on the market value of the suit property. The plaintiff is directed to amend the plaint and value the suit for the purpose of jurisdiction on the market value of the suit property as on the date of filing of the suit.

Put up for further proceedings on 16/10/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.28/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-02
(WEST), TIS HAZARI COURT, DELHI**

SUIT NO. **/2020**

Ms. Maya Devi

Plaintiff

Versus

Sh. Ravi

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:28/09/2020

Present: - Sh. A.K. Tripathi, Ld. Counsel for plaintiff.

Arguments heard on the point of consideration. It appears that the plaintiff has filed the present plaint after scanning the plaint, documents and affidavit through some mobile phone and, therefore, the plaint and documents are not legible and are not clearly visible.

Plaintiff is hereby directed to scan the entire plaint, documents, affidavit and application properly and then file the same on the official email address of this court i.e. readercj02west@gmail.com.

Let the complete original paper book be filed in physical form in court within three days from today.

Counsel for plaintiff submits that he is not pressing for the relief of declaration in prayer Clause – (a) of the plaintiff and suit may be proceeded only to the extent of injunction as sought in prayer Clause – (b) restraining the defendant from interfering into the suit property.

Let a statement of plaintiff be recorded in this regard whenever the matter is listed for physical hearing.

Put up for further consideration on 16/10/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.28/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.608017/2016

Suman Gupta

Plaintiff

Versus

Jasram Gupta

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:28/09/2020

File is taken up on an application filed u/o XXIII R.3 CPC on behalf of plaintiff/applicant on 24/09/2020.

Present:- Ms. Suchika Nagpal, counsel for plaintiff/applicant.

It has been stated that a settlement has been arrived between the parties and it is prayed that the decree be passed in terms of the settlement.

Plaintiff/applicant is directed to file an affidavit disclosing therein the E-mail address and Whatsapp Mobile number of the defendants within three days from today.

Upon doing so, let notice of the application alongwith copy of the application be issued to the defendants through Whatsapp and email for the date already fixed in the suit i.e. 05/11/2020.

Put up for report/further proceedings on 05/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.28/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO. /2020

Ms. Sukhvinder Kaur

Plaintiff

Versus

Sh. Tarseem Singh

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:28/09/2020

Fresh suit received by way of assignment by Ld. SCJ, Delhi through email at the office email address i.e. readercj02west@gmail.com of this court. Let it be checked and registered.

Present:- Sh. Puneesh Grover, counsel for plaintiff.

Arguments heard on the point of consideration. During the course of arguments counsel for plaintiff submitted that he is not pressing for relief Clause – (a) pertaining to declaration. Counsel for plaintiff further submits that suit may be proceeded only to the extent of injunction as sought in prayer Clause – (b) which pertains to permanent injunction relating to possession.

It is further submitted that there is no apprehension of dispossession on the part of the defendant no.2 and, therefore, defendant no.2 be dropped from the array of the parties.

Let a statement with respect to deletion of prayer Clause – (a) and defendant no.2, be recorded whenever the matter is listed for physical hearing.

Let an affidavit be filed by the plaintiff disclosing the E-mail address and Whatsapp Mobile number of the defendant no.1 by tomorrow.

(Contd.....)

(Contd.....)

After filing of the affidavit let summons of the suit and notice of interim application U/O XXXIX R.1 & 2 CPC be issued upon defendant no.1 only through Whatsapp and E-mail.

Ahmad to report before the next date of hearing.

Plaintiff is at liberty to effect the service upon the defendant no.1 only through Speed Post, Courier, etc. and an affidavit of service be filed at least three days in advance of the next date of hearing by the plaintiff.

Let the complete original paper book be filed in physical form in court within three days from today.

Put up for report/further proceedings on 07/10/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.28/09/2020